cussion should start immediately and concluded without avoidable We highly appreciate the spirit of understanding and cooperation shown by the representatives of the Staff side in their discussions with us on this important matter. We hope that the same spirit will prevail in future as well

17.35 hrs.

CODE OF CRIMINAL PROCEDURE BILL-contd.

[SHRI S. A. KADER in the Chair]

Clause 129-(Dispersal of assembly by use of civil force).

SHRI DINESH JOARDER: I beg to move:

Page 42, lines 38 to 40,-

omit "or officer in charge of a police station or, in the absence of such officer incharge, any police officer, not below the rank of a subinspector." (177)

Page 43, line 1,---

umit "or police officer referred to in sub-section (1)," (178)

This comes under the Chapter "Maintenance of Public Order and Tranquillity". Here, it is stated:

"(1) Any Executive Magistrate or officer incharge of a police station or, in the absence of such officer incharge, any police officer, not below the rank of a subinspector, may command any unlawful assembly, or any assembly or of five or more persons likely to cause a disturbance of the public peace, to disperse; and it shall thereupon be the duty of the merabers of such assembly to disperse accordingly."

1791 LS-11.

I have put an objection to sub-clause (1) and also to sub-clause (2). What we see is that in the name of dispersing any unlawful assembly, these provisions are applied very often.

Suppose some procession of hungry millions comes in front of the Parliament House or in front of the Governor's house or somewhere else just to demonstrate their demands that they are without any food and they are hungry. Even in that case, sucn asremblies are declared unlawful assemblies, not to speak of trade union movements or peasant movements which I am referring to in the context of other provisions of the Bill.

In the case of such assemblies which do not go in favour of the party in power, the police officer becomes very prompt in taking action in dispersing such assemblies Very often, they use these sort of provisions to term such assemblies as unlawful assemblies and order dispersal of assemblies.

The powers have been given to police officers also. Generally, what police officers also. Generally, what or at the time of unusual circumstances prevailing in any part of the country or in any part of the city, the Magistrates do move with the police force or with the armed force from one place to another to assess the situation prevailing at that time. So. the Magistrates do move with the police force when the occasion arises. In that case, why do you empower the police officers with these sort of powers to disperse unlawful assemblies?

Sometimes, the police officers who do not possess that much of patience or that much of sobriety or that much of respectability, to the political leaders of trade union movements or peasant movements become so much irresponsible at times. Why do you empower these police officers with such powers to disperse such assemblies which have a legitimate ground

## [Shrl Dinesh Joarder]

to demonstrate their demands. Very often, they declare a lawful assembly as an unlawful assembly and use this power to disperse it.

So, I have moved the amendment to omit the words "or officer in charge of a police station or, in the absence of such officer in charge, any police officer, not below the rank of a sub-inspector." I would request the Minister to accept it and to omit these words from the clause.

SHRI RAM NIWAS MIRDHA: Normally, if the Magistrate is there, he will issue orders regarding dispersal of an unlawful assembly, but circumstances do arise when the Magistrate is not available, and in such circumstances when an unlawful assembly, bent upon doing mischief, is there. I think some provision must be made....

SHRI DINESH JOARDER: Because of non-availability of administrative people, because the Magistrate will not be available, you want to deprive people of their democratic rights? Is this the ground?

SHRI RAM NIWAS MIRDHA: A democratic protest carried on in a peaceful manner would not come within the definition of 'Unlawful assembly'. 'Unlawful assembly' is one which is bent on creating some unlawful acts or violence. People who want to carry on a democratic protest in a peaceful manner have nothing to fear by this provision. It is intended for those people who form themselves into an unlawful assembly and do violent acts.

Sir, I find it difficult to accept those amendments.

MR. CHAIRMAN: I shall now put amendments 177 and 178 to Clause 129 to the vote of the House.

Amendments Nos. 177 and 178 were put and negatived.

MR. CHAIRMAN: The question is:
"That Clause 129 stand part of the
Bill."

The motion was adopted.

Clause 129 was added to the Bill. Clauses 130 and 131 were added to the Bill.

Clause 132—(Protection against presecution for acts done under preceding sections).

SHRI DINESH JOARDER: I beg to move:

Page 43, omit lines 33 to 45. (179)

Page 44,---

omit lines 1 to 3. (180)

Page 44, line 4,-

- (i) omit "(8)"
- (ii) omit "this section and in".
  (181)

In the Bill. under clause 132, it is stated:

"No prosecution against any person for any act purporting to be done under section 129, section 130 or section 131 shall be instituted in any Criminal Court except—

- (a) with the sanction of the Central Government where such person is an officer or member of the armed forces:
- (b) with the sanction of the State Government in any other case."

What does this mean? If any excess is done or if any unlawful torture is made to any of the persons, in the name of dispersing the unlawful assembly, you want to give them protection. Already you have the power to use the members of Armed Forces to disperse assemblies even by using force. All these things are provided in sections 129, 130 and 131. You will not allow democratic rights to people. You would not allow political labourers, peasants and viorkers to organize their processions and demonstrations. Very often you 'unlawful declare them as assemblies' and you will use Armed Forces to disperse these assemblies. And what is more peculiar is this. Applying all such provisions, you will give no protection to the general people against the excesses made by

such members of Armed Forces and officials and police forces and you want to protect the members of Armed Forces and police forces from unlawful activities committed by them. The general people, the free citizens, are discriminated against. You want to immune those officers police and Member of Armed Forces from the crimes and unlawful activities that they may commit at the time of dispersing unlawful assemblies. No protection should be given to them when they use force. Usually they go in excess of their powers and in excess of what the situation warrants. So, I want that this provision should be amended accordingly and no protection should be given to the Police Officers or the Army officers or any Government officers when they use in excess the power which they have. I want my amendment to be accepted.

SHRI RAM NIWAS MIRDHA: This is a provision to give protection to the Police or the Armed forces who act in good faith. If this protection were not available to them, they would hesitate to take action that is necessary under the law and this provision applies only when the act has been performed in good faith and in accordance with the legal provisions. Any excess of the type mentioned by the hon. Member would not be covered by this. So, I cannot accept the amendments.

MR. CHAIRMAN: Now, I will put Mr. Joarder's amendments to the vote of the House.

Now, the question is "Page 43.—

"omit lines 33 to 45." (179).

The Lok Sabha Divided:

Division No. 9]

[17.51 hrs.

AYES

Bade, Shri R. V.

Banera. Shri Hamendra Singh Bhagirath Bhanwar, Shri

Bhattacharyya, Shri Dinen Bhattacharyya, Shri S. P. Bhaura, Shri B. S. Chandrappan, Shri C. K. Chaudhary, Shri Ishwar Dandavate, Prof. Madhu Deb, Shri Dasaratha Dutta, Shri Biren Hazra, Shri Manoranjan Joarder, Shri Dinesn Limaye, Shri Madhu Mavalankar, Shri P. G. Mohammad Ismail, Shri Pandeya, Dr. Laxminarain Reddy, Shri B. N. Saha, Shri Gadahar Singh, Shri D. N. Vajpayee, Shri Atal Bihari Verma, Shri Phool Chand

## NOES

Bajpai, Shri Vidya Dhar Banamalı Babu. Shri Barman, Shri R. N. Basumatarı, Shri D. Besra, Shri S. C. Bhatia, Shri Raghunandan Lal Bhattacharyyia, Shri Chapalendu Bist, Shri Narendra Singh Chandra Gowda, Shri D. B. Chaturvedi, Shri Rohan Lal Chikkalingaiah, Shri K. Darbara Singh, Shri Das, Shri Anadi Charan Das, Shri Dharnidhar Dhamankar, Shri Dwivedi, Shri Nageshwar Engti, Shri Biren Gomango, Shri Giridhar Gotkhinde, Shri Annasaheb Gowda, Shri Pampan Hansda, Shri Subodh Hari Kishore Singh, Shri Ishaque, Shri A. K. M. Jaffer Sharief, Shri C. K. Jamilurrahman, Shri Md. Jha, Shri Chiranjib Kadam, Shri J. G. Kailas, Dr. Kamla Kumari, Kumarı Kapur, Shri Sat Pal Karan Singh, Dr. Kotoki, Shri Liladhar Kotrashetti, Shri A. K. Krishnan, Shri G. Y. Kushok Bakula, Shri Lakkappa, Shri K. Laskar, Shri Nihar

Majhi, Shri Kumar

Mandal Shri Jagdish Narain

Maurya, Shri B. P.

Mirdha, Shri Nathu Ram

Mishra, Shri G. S.

Mohsin, Shri F. H.

Naik, Shri B. V.

Painuli, Shri Paripoernanand

Pandey, Shri Krishan Chandra

Parashar, Prof, Narain Chand

Patil, Shri T. A.

Raghu Ramaiah, Shri K.

Rajdeo Singh, Shri

Ram Swarup, Shra

Rana. Shri M. B.

Rao, Shri M. S. Sanjeevi

Rao, Shri Nageswara

Reddy, Shri M Ram Gopal

Reddy. Shri P. Ganga

Reddy, Shri P. Narasimha

Richhariya, Dr. Govind Das

Rohatgi, Shrimatı Sushila

Roy, Shri Bishwanath

Samanta, Shri S. C.

Shailam, Shri Chandra

Shambhu Nath, Shri

Sharma, Shri A. P.

Sharma, Shri Nawal Kishore

Shenoy, Shri P. R

Shivnath Singh, Shri

Shukla, Shri B. R.

Stephen, Shri C. M.

Suryanarayana, Shri K.

Tula Ram, Shri

Unmkrishnan, Shri K. P.

Venkatasubbaiah, Shri P.

Venkatswamy, Shri G.

Verma, Shri Sukhdeo Prasad

Yaday, Shri Karan Singh

Yadav, Shri R. P.

MR. CHAIRMAN: The result\* of the division is: Ayes-22; Noes-77.

The motion was negatived.

MR. CHAIRMAN: Now I put amend-

ments Nos. 180 and 181 to the Vote of the House.

Amendments Nos. 180 &181 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 132 stand part of the Bill."

The motion was adopted.

Clause 132 was added to the Bill.

MR. CHAIRMAN: I am told that by 6 O'clock we have to finish this Bill. It was agreed yesterday.

SHRI DINEN BHATTACHARYYA (Serampore): If you take it in that why we are totally against you. We want to put amendments to all the Claus 's

> MR. CHAIRMAN: You do put amendments, if necessary. Please be brief. That is all I say.

SHRI MAD'IU LIMAYE: No guillotine on this Bill.

MR. CHAIRMAN: This is what the Deputy Speaker said.

"I think the sense of the House is very clear, that the Bill be taken up this Thursday, that is, day after tomorrow and finished on that day."

SHRI DINEN BHATTACHARYYA: He has expressed his wish. It cannot be compulsion.

MR. CHAIRMAN. No, please. This is not the way.

श्री मध्र लिमबे : बह सवाल ऐसा है कि उस पर गिलोटिंग नहीं कर सकते हैं। यह पर्सनल लिबर्टी का सवाल है।

<sup>\*</sup>Shri Bijoy Modak also recorded his Vote for AYES

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I am as much anxious not to cause any inconvenience to Members as anybody else. Let me explain the position. Yesterday when this matter came up I explained that we have to send it to Rajya Sabha and Rajya Sabha has to pass it in this session. Therefore, I was pressing that it should be passed i.e. day before yesterday. But some Opposition Members, I think, said that it should be postponed until Thursday. Then, I made it very clear that I had no objection in postponing it to Thursday provided we sit and pass it on that day. And, therefore, the Deputy-Speaker has endorsed the view. There was no dissentient voice. Tomorrow we have got—according to the Business Advisory Committee to take up Fifth Five Year Plan discussion. There is no option. What are we to do?

I, therefore, request the cooperation of all the hon. Members of the Opposition.

श्री मध लिम थे: जिन्दगी हमारी रहेगी तो फिफ्य फाइव इयर प्लान ग्रायेगा । यह तो लाइफ ग्रीर लिबरटी का मवाल है।

MR. CHAIRMAN: Why are you so pessimistic? The other question is: how long are we going to sit? That we have to decide.

SHRI DINEN BHATTACHARYYA: If the Government is so much anxious to pass this, let them take it up on Monday. Or, if necessary, let them extend the session of the Lok Sabha as they have done it for the Rajya Sabha.

श्री मत्र लिमने : राज्य सभा वाले तो बार बार एक्स्टेंशन करते ही रहते हैं।

SHRI DIJIEN BHATTACHARYYA: What will the public think about us? We will not do this.

श्री मण लिमने : एक मेरी निती सन लीजिये । इसमें प्रापने देखा होगा कि मिनिस्टर ने भी कोई ऐसा ग्रावस्टेक्शन का रुख नहीं भपनाया है भौर आपोजीशन ने भी नहीं अपनाया है । जिन चीजों के बारे में हम बहुत ज्यादा फील करते हैं उन्हीं के बारे में डिबीजन करवा रहे हैं। कई चीजें मिनिस्टर ने मान भी ली हैं। तो म्राप जल्दवाजी करके इसको खत्म मत करिये।

सभापति महें बय : सवाल यह है कि उनके पास भीर कीन सा टाइम है ?

श्री मन (क्ष्मिये : फिक्ष्य फाइव इयर प्लान ध्रगले सेशन में जायेगा । इन प्राइसेज के चलते इनका सारा प्लान फिनीवस्टर हो गया है।

श्री ग्राडल बिहारी वाजपेवी (ग्वालियर): ग्रध्यक्ष महोदय, इसमें जल्दबाजी नहीं हो सकती है । ग्राप स्वयं मानेंगे कि बड़ा महत्वपूर्ण विधेयक है। ग्रसाधारण ग्रम्भिकार सरकार प्राप्त करने की कोशिश कर रही है। तो इस पर चर्चा करने का तो कम से कम मौका देना चाहिये । इनके ग्रन्तर्गत हमें जेल में तो बन्द किया ही जायेगा। यह तो हम जानते ही हैं। लेकिन उसके पहले बोलने की तो हमको इजाजत मिलनी ही चाहिये।

MR. CHAIRMAN: Then, I think we will have to sit as long as we are able to pass this Bill.

SHRI DINEN BHATTACHARYYA: How much more time we may have to

SHRI DINESH JOARDER. Already we have sacrificed our lunch period. Sir, the Criminal Procedure Amendment Bill which you are going to enact cantains as many as more than 500 provisions. If you cannot give us the proper opportunity to discuss the provisions of this important Bill, it is not fair.

SHRI ATAL BİHARI VAJPAYEE: We thought that our amendments would be accepted by the Minister.

Code of

SHRI DINEN BHATTACHARYYA: Let them take one more day.

बी एम० रामगोपास रेड्डी (निजामा-बाद): आप से अर्ज यह करनी है कि हम लोग 5 सितम्बर, से ज्यादा यहां नहीं बैठ मकते हैं क्योंकि अभी अभी बहुत अच्छी वर्षा हो रही है और वहा जा कर प्रोडक्शन वगैरह का काम देखना है। इसलिये आज यह बिल पाम होना चाहिये। और बाजपेयी जी यह क्यों समझते हैं कि कांग्रेस ही कयामत तक हुकूमत करेगी। अगर किसी वक्त उनके हाथ में हुकूमन आ जाय तो वह इस कानून को हमारे ऊपर लागू कर सकते हैं। तो अपोजीशन को यह क्या हो गया है कि बह समझते है कि हम हमेशा उनके ऊपर हुकूमत करेंगे और उनको हकूमत में आने का मौका नही मिलेगा।

SHRI K. RAGHU RAMAIAH: I have got one suggestion to make which will be very constructive and it will not be obstructive on your side from tomorrow onwards. The suggestion is that we have no objection to sit. If you all cooperate, we shall just sit for one hour more to-day and then finish as much as we can and we shall finish the rest of it tomorrow from 6 to 7 P.M within one hour provided there is no obstruction from your side again tomorrow. I am agreeing to this.

SHRI DINESH JOARDER: We have been sitting without lunch.

DR. KAILAS (Bombay South); I suggest that instead of sitting late we may sit on Saturday and pass the L.P.C. Bill in this session.

MR. CHAIRMAN: I would like to know how much more time would be required.

Now we are in the second reading.

SHRI DINEN BHATTACHARYYA: Eight hours may be necessary.

MR. CHAIRMAN: I do not think at this stage eight hours are necessary.

SHRI MADHU LIMAYE: Crimina)
Procedure code Amendment is of
fundamental importance to all of us.

MR. CHAIRMAN: I would like you to tell me how much more time we may require for this.

18 hrs.

SHRI DINESH JOARDER: This Bill was allowed, in the last session, 15 hours. One or two speakers had made their speeches out of the 15 hours. At that time it was decided that the Bill might be postponed. Even after that, three or four hours of that day were left, and those three or four hours have been wasted by some speakers for nothing. Shri Raghu Ramajah was catching one speaker after another in the Central Hall and was just bringing them in to the House and asking them to speak. They spoke nonsense and actually no discussion was there on the Bill proper.

प्री झटन बिहारी वाजपेयी : डा० केलाम ने सुझाव दिया है कि हाउस शनिवार को बैठ सकता है ।

श्री रामावतार शास्त्री (पटना) :
6 वज चुके हैं, ग्रगर ग्रीर काम करना है तो
कल किया जाय, ग्राज हम लोगों को छुट्टी
दी जाय। लंच ग्रावर भी खत्म है, हाफ-एन-ग्रावर भी खत्म है, मेरा निवेदन है कि यह
कल हो जायगा। ग्राज जो चाहेंगे वह मात
हो जायगा।

सभापति महोदय प्राज ७ वजे तक वैठें। ..... (व्यवयान) .....

श्री सम्बुनाथ : विरोधी पार्टियों की तरफ से प्रावाज था रही है कि यह वड़ा इम्मोटेंट बिल है—अशा सही है। इसको माइन्यूटली एक जामिन करना चाहिये — यह बान ठीक भी है। ऐसी हाला में मैं यह दिक्वेस्ट कर्लगा कि सैट डॉको बैठ कर इसको पास कर दे।

SHRI DINEN BHATTACHARYYA: We have sat already for more than five hours. But you have been in the Chair only for half an hour. The Deputy-Speaker has left and the Speaker had left the Chair long ago. But we have been sitting here continuously.

**धी शश्मुनाथ** इसीलिये मैंने सुझाव दिया है कि इसको शनिवार को बैठ कर पाम कर दे।

SHRI DINESH JOARDER: No, we shall not sit on Saturday at all.

MR. CHAIRMAN: We have got two proposals. One is that we may sit for one hour more today and one hour more tomorrow. The other is that we sit on Saturday and finish all stages of this Bill. Of course, the Speaker's orders will have to be taken for Saturday, and if they are forthcoming, then the problem is solved.

SHRI DINEN BHATTACHARYYA: We have not covered even half the number of amendments. So, it will take a long time.

बी बाट 4 बिहारी वाजपेयों एक तीमरा सुक्राव भी है—वे इन विल को पास करने में इसलिये जल्दी कर रहे हैं कि यह राज्य सभा में भी जाना है। लेकिन राज्य सभा एक दिन झीर बैठने का फैंगला कर सकती है। इस तरह में सब काम हिसाब में हो सकता है।

MR. CHAIRMAN: Meanwhile, shall we go on with the clauses? Till the Speaker's order comes, we shall go on with the clauses.

SHRI B. V. NAIK (Kanara): Since the initiation of the discussion of the five year Plan will be tomorrow, there will be a break of two more days, and therefore, along with this Bill, the discussion of the five year Plan which is very important can take place on Saturday.

MR. CHAIRMAN: Anyhow, we shall wait.

Now, there is clause 133. There are two amendments.

Mr. Goswam; are you moving—?
—No. So they are not moved. I put clause 133 to the vote of the House. The question is:

"That clause 133 stand part of the Bill."

The motion was adopted.

Clause 133 was added to the Bill.

Clauses 134 to 148 were added to the Bill.

SHRI DINESH JOARDER: Sir, what is this half-hearted discussion? We are anxious to know what you decide about the sitting.

MR. CHAIRMAN: When the time comes we will decide.

Clause 144—(Power to issue order in urgent cases of nuisance or apprehended danger).

SHRI DINESH JOARDER: I move:

Page 47, line 26,-

after "case" insert "and the reasons therefor" (138).

Page 47, lines 30 and 31,-

Omit", obstruction, annoyance or injury to any person lawfully employed or" (236).

Page 47, lines 31 and 32-

Omit "or a disturbance of the public tranquillity, or a riot, or an affray" (237).

Page 47,-

omit lines 33 to 38. (238).

Page 48, lines 9 and 10,-

for "by it under the proviso to sub-section (4)" substitute "under this section" (240).

SHRI MADHU LIMAYE: I move:

Page 47, lines 21 and 22,-

omit "a sub-divisional Magistrate or any other Executive Magistrate" (198).

Pages 47, and 48,-

for lines 39 to 44 and 1 to 3 respectively, substitute—

"(4) No order under this section shall remain in force for more than seventy-two hours in the first instance:

Provided that the District Magistrate may extend the order for a further period of fifteen days after holding public hearings in the manner prescribed on the necessity or otherwise of extending the order." (199).

Pages 47 and 48,-

omit lines 41 to 44 and 1 to 3 respectively. (200).

Page 48,-

omit lines 8 to 10. (201).

SHRI DINESH JOARDER: Sir, the provisions in clause 144 are very dangerous. Often the provisions of this clause are applied against mass, movements, trade union movements, labour movements and political movements. Very often, some places are declared as places coming under section 144 where no person accompanied by four or more persons is allowed to enter such promises, where orders under section 144 have been applied. (Interruptions).

AN HON. MEMBER: Ordinary assembly.

SHRI DINESH JOARDER: You are not allowing persons to come near the Parliament House. Now, I want to read out the clause:

"In cases where, in the opinion of a District Magistrate, a Sub-Divisional Magistrate or any other Executive Magistrate to specially empowered by the State Government in this behalf, there is sufncient ground for proceeding under this section and immediate prevention or speedy remedy is desirable, such Magistrate may, by a written order stating the material facts of the case and served in the inconer provided by section 134 direct any person to abstain from a cortain act or to take certain order with respect, to certain property in his possession or under his management, if such Magistrate considers that such direction is likely to prevint, or tends to prevent, obstruction, annoyance or injury to any person lawfully employed. or danger to human life, health or safety, or a disturbance of the public tranquillity, or a riot, cr an affray."

The objectionable words are: "obstruction, annoyance and disturbance to public tranquility." All these words are objectionable, because generally what you see in the villages, particularly, where there is a disput over a land when the peasants want to takes possession of waste land or excess land or fallow land and they want to cultivate it or they want to take possession of the land which is being held in excess by the landlords according to the provisions of the land forms Act, the police generally apply section 144 and prevent the peasants from taking possession of the land, and indirectly they appoint a receiver and then give possession to the landlords. Similarly these provisions are also applies to the case of trade union movement. What do these words ob-

struction and annoyance mean? the workers of a factory or an industry want to realise some demands and demonstrate in front of the factory, the employer may say that he is obstructed by such assembly of such workers. When the provisions of section 144 are applied and they are declared tobe unlawful assembly, they are asked to disperse. The police use force. The Army officers will be employed to disperse the assembly on behalf the employer, and the police will create a riot and then innocent workers will be victimised So, this is very objectionable provision which we see in practice every day. These provisions are applied to crush and crub the land movement, the trade union movement and the political movement and very often in Calcutta from times immemorial the provisions of 144 are being applied to barricade the Writers Building and the Governor's palace. No person is allowed to proceed towards the Governor. Even hungry marchers are not allowed to give a representation in the hands of the Governor or submit a note saying that they are not getting food and they are not being provided shelter. All these things are debared and so I want these words, obstruction, annoyance, disturbance of public tranquillity etc. should be deleted from this provision. not the entire clause, atleast these words should be deleted from this Bill and that is why I have moved my amendments.

I also want that the proviso to this 'section should be omitted. Proviso reads as follows:

"Provided that, if the State Government considers it necessary so to do for preventing danger to human life, health or safty or for preventing a riot or any affray, it may, by notification, direct that an order made by a Magistrate under this section shall remain in force for such further period not exceeding six months from the date on which the order made by the Magistrate would have, but for such

order, expired, as it may specify in the said notification."

Generally these orders cannot exist after the expiry of two months. In this proviso power is given, so that this order can be extended upto six months. So this proviso should be omitted and that is why I have moved my amendment.

श्री मन् िक्सबे . ग्रध्यक्ष महोदय, किमिनल प्रोसीजर कोड की यह जो धारा है वह व्यक्ति स्वनन्त्रता पर कुठाराचात करती है भौर इसलिये इसमे बुनियादी परिवर्गन की ग्रावश्यकता है। मुझे इस बात पर ग्रफसोस है कि मली महोदय ने इसके बारे मे जो सुझाब हम लोगो के द्वारा दिये गये है उनके ऊपर सहानु-भृतिपूर्वक विचार नहीं किया है। धव यह दफा 44 क्या चीज है इसको हम पहले समझ ले। इसके बारे में स्वय सूप्रीम कोर्ट ने कहा है कि माघारण स्थिति मे लागू करने के लिए यह दफा नहीं है, ग्रापतकालीन स्थिति मे, सकट-कालीन स्थिति मे ही इसका इस्तेमाल होना चाहिए लेकिन भगर मंत्री महोदय से भाप बयान दिलवायगे कि दफा 44 कितने जिलो मे, कितने शहरो मे, कितने सुबो मे लागु की गई है तो ग्रापको पता चलेगा कि देश के बहुत बड़े हिस्से मे सारी व्यक्तिगत माजादी समाप्त हो चुकी है। सुप्रीम कोर्ट कहती है.

"The list of action under Section 144 is the urgency of the situation and its efficacy in its being able to prevent some harmful occurrence. As it is possible to act absolutely and even exparte it is obvious that the emergency must be sudden and the consequences sufficiently grave. Without it the exercise of power would have no justification." (AIR 1971, P. 2488)

यह तो सुप्रीम कोर्ट ने कहा है लेकिन वास्तव में बिना सोचे समझे, विवेकहीन ढंग में दफा 44 की तहत झार्डर जारी किये जा रहे हैं। मेरा पहला विरोध यह है कि

## [श्री मधु लिमये]

यापने इसमे सभी मजिल्ट्रेटो को अधिकार दे रखा है, मेरी राय में डिस्ट्रिक्ट मॉजस्ट्रेट के धलाना और किसी मजिल्ट्रेट को—सब डिवीजनल मजिल्ट्रेट या दूसरे फर्स्ट क्लास मजिल्ट्रेट को—यह अधिकार नही देना वाहिए। ग्रगर डिस्ट्रिक्ट मजिल्ट्रेट तक ही यह अधिकार सीमित रखा जायेगा ता कम से नम वह सोबेगा और कुछ न कुछ सरक्षण लोगो को मिल जायेगा लेकिन सभी मजिल्ट्रेटो को यदि यह अधिकार मिल जायेगा तो मनमाने दग से उसका इस्तेमाल होगा।

मेरा दूसरा आक्षेप यह है कि दो महीने के लिए एक्सोल्युट ग्रार्डर जारी करने का ग्रधिकार इसमे मजिस्ट्रेट को दिया गया है। किसी भी प्रगतिशील लोकतन्त्रवादी देश मे इस तरह का प्रायर रेस्टेट स्वीकारा नही जाता है। ग्रमरीका मे जब मिविल राइट्स के सम्बन्ध मे नीयो का भ्रान्दोलन शुरू हुआ तो भ्रमरीका के सुप्रीम कोर्ट ने कई फैसले दिए हैं जिनमे प्रायर रेस्ट्रेन्ट की बुराई को है। इसलिये मैंने सझाव दिया है कि पहले अगर हुक्म जारी करना है तो 72 घटो के लिए हो---यह भी जो हम लोगो के बीच म बातचीत हुई उसके बाद में इसके लिए मैं तैवार हो गया--तो 72 घटो के लिए अन्तरिम आईर वह जारी करे ग्रीर ग्रगर 72 घटो के ग्रन्दर काब मे परिस्थित नही भाती है तो वह एक्सोल्यूट भाईर 15 दिनो के लिए जारी करे बशर्ते कि 72 घटो में वह पब्लिक हियरिंग्ज करें। ई सार्वजनिक ग्रीर खुली चर्चा मे, पब्लिक हियरिंग्ज मे यदि साबित होगा कि इस तरह के मार्डर की जरूरत है, यह पब्लिक हियरिंग्ज की जो बास है उसको मान लीजिये। भगर कोई साम्प्रदायिक दंगा हथा तो क्या म्राप समक्षते है केवल पूलिस मैथड से वह दगा काबु में भायेगा ? जब पूना म दगा हमा तो सभी सार्वजनिक कार्यकर्ताभो भौर सभी दलों के प्रतिनिधियों को बुलाया गया भीर सभी ने मिलकर, साम्प्रदायिक दगेका कैसे

मुकाबला किया जाये, इसका निर्णय किया ।
तो इसलिये केवल पुलिस मैथड से इस तरह के
जो दये कसाद होते है उन पर आप काबू
नही पायेंगे । मेरा सुक्षाव है कि 72 घटे
का अन्तरिम झार्डर जारी करने का अधिकार
डिस्ट्रिक्ट मजिस्ट्रेट को दिया जाये, उसके
बाद सार्वजनिक हिर्योरंग्ज हो और उन
हियरिम्ब के बाद यदि डिस्ट्रिक्ट मजिस्ट्रे
उचिन समझे तो 15 दिन तक के लिए इस
आंडर को जारी रखे इस मे और बात
है । यह आंडर मिफं विशिष्टि व्यक्ति के ऊपर
नहीं है, यह तो साधारण जनता के ऊपर भी
जारी किया जाता है। इसके बारे में भी
सुप्रीम कोर्ट ने वहा है

"Ordinarily, the order will be directed against a person found acting or likely to act in a particular way. But a general order may be necessary when the number of persons is so large that distinction between them and the general public cannot be made without the rest mentioned in the section. A general order is thus justified but if the order is too general, the order may be questioned by appropriate remedies for which there is ample provision in the law."

144 के आर्डर जितने है उनको आप देखें कि उनमे जनरल आर्डर कितने है। 99 परसेट जनरल आर्डर हैं जब कि सुप्रीम कोर्ट कहती है कि साधारणत, आर्डिनिन्ली जनरल आर्ड नहीं होने चाहियें। उसी तरह से एक्स आर्टी आर्ड की बात है। बिना सुने उनको जारी कर दिया जाता है। दो महीने के लिए इस तरह से आर्डर जारी किया जाएगा? इसलिए मैंने कहा है कि 72 घटे के लिए आर्डर रहे। बाद ने उन लोगो को आप हियरिंग का मौका दें। आज भी उसका मौका है। लेकिन मजिस्ट्रेट के ऊपर

यह जिम्मेदारी डाली जाए कि कह सार्वजनिक कार्यकर्ताध्यों की राय ले।

म्रागे चल कर राज्य सरकारा को यह मधिकार दिया गया हैं कि दो महीने तक मार्डर को बढायें भीर भागे भी बढाएं। इस तरह के ग्रधिकार ग्राप राज्य मरकारो को देंगे तो व्यक्तिगत स्वतन्त्रता, शहरी धाजादिया नाम की कोई चीज नहीं एह आएगी। मेरी प्रार्थना है कि मेरे इन सारे सुझावों पर ग्राप विचार करे। उत्तर देने की जल्दी न करे। जल्दबाजी की कोई बात नहीं है। श्रभी इसको एडजर्न कर दें। रात में खब मोचे ममझे । बडी सोच ममझ वाले ये मत्री हैं। इसलिए मेरी बातों पर गोर करे ग्रन्छी तरह ग्रीर कल सुबह ताजा दिमाग लेकर, नई दुष्टि लेकर ब्राएं सदन मे, ऐसा करेगे तो मेरा खयाल है कि कोई गम्ता बीच का निकल ग्राएगा।

भो रामावतार शास्त्रो: धारा 144 का श्रयना ही इतिहास रहा है। जब तक प्रजीवादी व्यवस्था रहगी इसका वही हाल रहेगा जो श्रव तक रहा है। मजदर श्रान्दोलन, किसान ग्रान्दोलन ग्रादि के खिलाफ ग्राम तौर से इसका इस्तेमाल किया गया है स्रीर किया जाएगा । इस धारा का इस वास्ते मैं बहत खतरनाक समझता हं। जहा कही मजदूरों का म्रान्दोलन होता है झट इम धारा को लागु कर दिया जाता है और पुलिस को भेज कर वहां जो जाते हैं; उनको गिरफ्तार कर लिया जाता है स्रोर जेल में डाल दिया जाता है। मैं नाजा मिसाल श्रापको देता हं। 31 मार्च को दानापुर मे थोड़ी सी रोडेबाजी हो गई । रेल मंत्री वहां गए हुए थे । लेकिन उसका निशाना भापने तमाम उस शहर के बाशिन्दों को बनाया श्रीर दो महीने तक 144 धारा लागू कर, के मजदूरों पर, ग्राम नागरिकों पर सभा करने की पाबन्दी लगा दी। जो दोषी थे वे तो आज भी घुम रहे हैं लेकिन जिन्होंने रोड़ेबाजी में कोई हिस्सा

नहीं लिया उनके ऊपर मुकदमे चल रहे हैं 4 इस धारा का बेजा इस्तेमाल करके मजदूरों को दबाया जाता हैं

1970 में ही बही दानापूर में कैरेज गेंड वैगन डिपार्टमेंट के मजदूरो ने एक म्रान्दोलन चलाया । वहां भी यही धारा लागु कर दी गई। कोई गड़बड़ी नहीं हुई। शान्ति के साथ ग्रान्दोलन चल रहा था। फिर भी उनके नेताओं को पकड कर जेल में ग्रापने डाल दिया । मेरे साथ भी ऐसा ही किया गया। 1971 में हम लोगों ने जमींदारों के पास जो बहुत जमीन है उस पर बेजमीनवालों द्वारा कब्जा करवा कर उसमें ज्यादा धनाज पैदा करने का प्रयास किया । भूमि मुक्ति ग्रान्दोलन हमने चलाया जिसको विरोधियो ने लैंड ग्रैव भ्रान्दोलन का नाम दिया। तमाम देश में, बिहार में, उत्तर प्रदेश में यह ग्रान्दोलन चला । इस दफा का तब भी इस्तेमाल किसानों के आन्दोलन की दबाने के लिए किया गया। श्री लिमये ने ठीक ही कहा है कि अगर कहीं कोई साम्प्रदायिक दंगे का खतरा हो तो वहा इन तमाम दलों के लोगो को तरन्त बुला कर के उनके राय विचार मे जरूरत पड़े तो इसका उपयोग कर सकते हैं। लेकिन ग्रभी तक इसका इतिहास यह रहा है कि जन ग्रान्दोलनों, नौजवानो के ग्रान्दोलनो विधाधियों के ग्रान्दोलनों ग्रीर किसान मजदरी के ग्रान्दोंलनी को दबाने के लिए ही इसका इस्तेमाल किया गया है। मब भी उनके दिमाग में यही बात है। इसलिए इस तरह की धारा नहीं होनी चाहिये।

MR. CHAIRMAN: The Minister of Parliamentary Affairs is to make some announcement.

SHRI K. RAGHU RAMAIAH: After talking to our friends and the hon. Speaker inside his chamber, I am in a happy position to state that after this clause, we shall adjourn...... (Interruptions). We can adjourn now. But kindly listen to me. I have not yet completed. We shall sit on Satur343

[Shri K Baghu Ramaiah] day and pass this Bill and, also, there is a small Government Bill, the Coking and Non-Coking Coal Mines (Nationalisation) Amendment Bill already passed by the Rajya Sabha, I think, you agreed to pass that Bill also. So, we finish these two Bills on Saturady

MR CHAIRMAN Is it the agreement of the House? There will be no Calling Attention and no question Hour on Saturday So, these two Bills will be finished

SHRI SHYAMNANDAN MISHRA (Begusaraı) On Saturday, can be a Calling Attention

MR CHAIRMAN I think, the Speaker will not accept any Calling Attention on that day

SHRI DINESH JOARDER So, I am on my legs

MR CHAIRMAN. We stop here, at clause 144.

Mr Dinesh Joarder has finished, Mr Madhu Limaye has finished, Mi. Ram Avtar Shastri has finished Now, Mr. Vajpayee. Those who want to speak afterwards can speak.

Mr Vajpayee, you can just begin.

श्री बहल बिहारी बाजवेशी प्रध्यक्ष महोदय...

MR CHAIRMAN. So, Mr Vajpayee is on his legs.

Now, before we adjourn, I take it that these two Bills will be finished on Saturday That is the opinion of the House That is clear

SHRI SHYAMNANDAN MISHRA We cannot say that We will see

MR CHAIRMAN This Bill will be finished The other Bill ...

SHRI SHYAMNANDAN MISHRA We will see

MR CHAIRMAN Now, we adjourn to meet again tomorrow at 11 AM

18 28 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday August 31, 1973/Bhadra 9, 1895 (Saka)